

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 204
IB-915/ND/2020**

IN THE MATTER OF:

M/s. Carol Infrastructure Pvt. Ltd.

...PETITIONER

Vs.

M/s. Dhanversha Builders Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 02.11.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Harsh Vashisht, Advocate
For the Respondent/ Corporate-debtor :Ms. Varsha Banerjee and Mr. Mukund Rawat, Advocates

ORDER

Heard the submissions made by the counsel for the operational creditor. Counsel for the operational creditor has submitted that he has received the copy of reply filed by the counsel for the corporate debtor. Counsel for the corporate debtor has submitted that there is a delay of 6 days in filing reply due to Covid-2019. Having heard the submissions made by the counsel for the corporate debtor, the delay in filing the reply is condoned. Let the matter be posted for further consideration on 23.11.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Anjula)